CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038. Dated: 14 March 88

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B. R. Annaji, Rao

Sien, Food & Forest Dept. State of Karnataka, Bongalon-1. and Aux

- 1. Shui B. R. Annaji Rao, Day. Conservator of Forusts, Social Forcetsing Drvisions Gulbarga.
- 2. Shri M. Narayana Swamy, davo cale, Mo. 844, I Block, Rajaji Magar, Bangalore-10.
- & Secretary, Food and Forestry Deptt. M.S. Building, Dz. Ambedkar Veedhi Bangalore - 1.
- 5. Shen S.M. Balon, Howacali do Advocati Generali Office, Karnatalea -Marinistrature Britanal, Bangalon-38.
- 6. Shri M. S. Pad marajarah Br. Central Gout. Standing Coursel, High Court Bridding, Bangalon-1.

4. Secretary, Depth of Food and wild hige, Ministry of Forest & Environment, Krish Bhavan, New Delhi

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the cooy of ORDER/STAY/ INTERIM DEDER passed by this Tribunal in the above said application 11 March 88.

Certared Cory Relace Order Sheet No. 7 on M. 3.85 To the Applicative viole

OFFICER (JUDICIAL)



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BANGALORE BENCH

Dated the 11th day of March 1988

Present

THE HON'BLE SHRI L.H.A. REGO .. MEMBER(A)

THE HON'BLE SHRI CH.RAMAKRISHNA RAO. MEMBER(J)

APPLICATION NO.280 OF 1987(F)

B.R.Annaji Rao S/o B.Ramachar, 47 years, Deputy Conservator of Forests, Social Forestry Division, Gulbarga.

Applicant.

(By Shri M. Narayana Swamy, Adv. for applicant)

-vs.-



- 1. The State of Karnataka
 by its Secretary,
 Food and Forest Deptt.,
 M.S.Building,
 Dr.Ambedkar Veedhi, Bangalore-1.
 - The Union of India by its Secretary to Deptt. of Forest and Wild Life, Ministry of Forest and Environment, Krishi Bhavan, New Delhi.

Respondents.

(By Sri S.M.Babu, Govt.Advocate for R-1

" M.S.Padmarajaiah, Sr.Central Govt.
Standing Counsel for R-2)

Application coming on for hearing before this Tribunal, Hon'ble Member -Shri L.H.A.Rego, made the following:

Order

ORDER

The main prayer in this application, is for a declaration by an appropriate order or direction to the respondents(R), to the effect, that the "sealed cover procedure" adopted, for denying to the applicant, promotion to the super time-scale of pay in the Indian Forest Service(IFS), is illegal and arbitrary and for a further direction to R-1, to grant the super time-scale of pay in the IFS to the applicant, with effect from 20-10-1984, \(\int i \). i.e., the date from which his immediate junior, namely, Shri K.G.Maharudrappa (KGM for short) was granted that scale of pay7, with all consequential benefit.

2. The following service <u>curriculum vitae</u> of the applicant and other relevant particulars, brings the case into focus, to help determine the questions raised in this application. The applicant was appointed directly to the cadre of Assistant Conservator of Forests with effect from 17-4-1964, in the State Forest Service and confirmed therein, on 1-4-1966. He filed Writ Petition No.21466 of 1981 in the High Court of Judicature, Karnataka, impleading R-1 and R-2, for a direction to them, to consider his case for initial recruitment to the IFS, with effect from 1-10-1966, under the provisions of the IFS(Recruitment) Rules, 1966 and to place him above his junior,

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namely, K.G.M. This Writ Petition was decided by a Single Judge on 6-6-1985 (Annexure-A). Paras 2 and 7 of the Order of the learned Single Judge, which are of import in this case, read as under:

"2. Though petitioner was in the first instance kept under suspension pending departmental enquiry against him, subsequently suspension order has been revoked and reinstated. Even after a lapse of 13 years nothing has come out from the disciplinary proceedings. Right to claim for inclusion in IFS cadre cannot be denied indefinitely on the ground that disciplinary proceedings is pending against him. Hence, there is no substance in the first contention.

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7. In the result, Writ Petition is allowed. A writ in the nature of mandamus shall be issued directing respondents to consider the claim of petitioner for inclusion in IFS cadre w.e.f. 1-10-1966 in accordance with law and to grant all consequential benefits flowing from such consideration. To comply within six months from the date of receipt of this order. Rule made absolute."

3. The applicant alleges, that the departmental enquiry instituted against him, as long back as 1972, has not progressed further, even though more than a



decade and a half has elapsed, leading to the inevitable inference, that it has been abandoned by the State Government.

4. He further submits, that Writ Appeal No.1999 of 1985 filed by the Government of India (GOI) before the Division Bench of the High Court of Judicature, Karnataka, was rejected on 13-9-1985 and that this Writ Appeal was not against the decision of the Single Judge of that High Court, in Writ Petition No.21466 of 1981 and as such, the decision of the Single Judge, had become final and conclusive, in so far as R1 was concerned. He states that despite the directions of the High Court in Writ Petition No.21466 of 1981, the case of the applicant for appointment as initial recruit(IR), in the junior time-scale of pay in the IFS was not considered. He had therefore to file C.C.C.No.10 of 1966 in the High Court of Judicature, Karnataka. Government filed an affidavit thereon, pleading administrative difficulty and requested for a period of 4 months.to comply with the directions of the High Court. Accepting the plea of the State Government, the High Court dropped the contempt proceedings on 20-3-1986, granting it 4 months' time, for compliance with its directions.



5. Thereafter, after due compliance with the procedure prescribed, the applicant was appointed

** by the GOI to the IFS as IR, in the junior time-scale



of pay on probation, by its notification dated 18-7-1986 (Annexure-B), with effect from 1-10-1966, under Rule 4,3(A)(1) of the IFS (Recruitment)Rules, 1966. His year of allotment to the IFS, was fixed by the GOI as 1965, under their Letter dated 12-2-1987, placing him between Shri B.S.Adappa and Shri K.G. Maharudrappa.

6. The applicant alleges, that while the respondents complied with the directions of the High Court, to appoint him to the junior time-scale of pay of the IFS as IR, the State Government did not grant him consequential benefits, as directed by the High Court. He therefore submitted a representation to the State Government on 28-10-1986, requesting for grant of these benefits, in the light of the undertaking furnished by it to the High Court of Judicature, Karnataka, in Civil Contempt Case (C∞) No.10 of 1986. In reply to this representation, the State Government is seen to have informed the applicant by its letter dated 13-11-1986, that his promotion in the IFS, would be governed by the rules and would be dependent on his confirmation in the IFS.

7. Aggrieved, the applicant is seen to have filed CCC No.6 of 1987 before the High Court of Judicature, Karnataka. Thereon, the State Government of Karnataka by its Notification dated 21-2-1987 (Annexure-C), promoted the applicant to officiate in the Senior time-scale of pay in the IFS retrospectively, from

7-12-1970 to 7-8-1986, subject to further orders thereafter, in the various posts indicated in the said notification. This according to R-1, was a formal order of promotion, issued by the State Government, by way of regulation of the services of the applicant with retrospective effect, consequent on his appointment to the IFS as IR and this was in compliance with Rule 6A(3)(a) of the IFS (Recruitment) Rules, 1966. The entire Rule 6A is extracted below, to bring out the full context:

- "6A. Appointment of officers in the junior time scale of pay to posts in the senior time scale of pay.—
 - (1) Appointments of officers
 recruited to the Service under clause(a)
 or clause (aa) of sub-rule (2) of rule 4
 to posts in the senior time-scale of pay
 shall be made by the State Government
 concerned.
 - (2) An Officer, referred to in subrule (1), shall be appointed to a post
 in the Senior time-scale of pay if, having
 regard to his length of service and experience, the State Government is satisfied
 that he is suitable for appointment to a
 post in the senior time-scale of pay.





- (3) Notwithstanding anything contained in sub-rule (2), the State Government may--
 - (a) withhold the appointment of an officer, referred to in sub-rule(1), to a post in the senior time-scale of pay,--
 - (i) till he is confirmed in the Service, or
 - (ii) till he passes the prescribed departmental examination or examination, and appoint, to such a post, an officer junior to him,
 - (b) appoint an officer, referred to in sub-rule(1), at any time to a post in the senior time-scale of Pay as a purely temporary or local arrangement."

The State Government of Karnataka, however, had

made no mention in the undertaking furnished by it to
the High Court of Judicature, Karnataka, in C.C.C.No.
10 of 1986, about promotion of the applicant, to the super
time-scale of pay in the IFS. R-1 filed an affidavit,
Defore the High Court in C.C.C.No.6 of 1987 on 17-3-1987

(Annexure-D), stating inter alia, that as regards the
claim of the applicant for promotion to the super timescale of pay in the IFS, from the date of promotion of his
junior KGM, to that time-scale of pay, the Departmental
Promotion Committee(DPC), had met on 24-2-1987 and adopted
the "sealed cover procedure", in accordance with the
circular instructions of the G.O.I, as an enquiry
was pending against the applicant in the Karnataka
Lokayukta (erstwhile Vigilance Commission) in regard

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to the irregularities alleged to have been committed by the applicant, during his tenure as Deputy Conservator of Forests, Kolar, from 7-12-1970 to 3-8-1972.

- 9. The Contempt proceedings in C.C.C.No.6 of 1987 came to be dropped on 20-3-1987, in view of the above affidavit filed by R-1.
- 10. The applicant is now questioning the legality and correctness of the "sealed cover procedure", adopted by the respondents, in regard to grant of promotion to him, in the super-time scale of pay in the IFS and has approached this Tribunal, through his present application for redress.

Shri M.Narayanaswamy, learned Counsel for the

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applicant contended, that the "sealed cover procedure" adopted by the respondents, in regard to grant of promotion to his client, to the super-time scale of pay of the IFS is invidious, arbitrary and discriminatory, as this procedure was not taken recourse to, when he was earlier promoted to the senior time-scale of pay and selection grade in the IFS, even though shouldering of higher responsibility was involved at these stages of promotions; that the High Court of Judicature, Karnataka, had given a categorical verdict on 6-6-1985, in Writ Petition No.21466 of 1981, that pendency of an enquiry insituted against the applicant as far back as in 1972, could not be a ground for exclusion of the applicant from appointment to the IFS as IR, with effect from 1-10-1966 and

that he was entitled to consequential benefit on

the applicant to the junior time-scale of pay in

the IFS with retrospective effect, from 1-10-1966

by that notification dated 18-7-1986(Annexure-B),

such appointment; that the G.D.I. having appointed

cannot deny him the consequential benefit in the IFS, as directed by the High Court, particularly to the super time-scale of pay, when he was granted promotion in the preceding stages of senior time-scale of pay and selection grade in the IFS; that when the departmental enquiry instituted against his client more than a decade and a half ago, could not come in the way of his retrospective appointment, to the junior time-scale of pay in the IFS as IR, there is no reason as to why it should continue to remain a hurdle, in the case of his promotion to the super timescale of pay; that the "sealed cover procedure", could not be applied in the case of the applicant in view of the clear verdict of the High Court of Judicature th Writ Petition No.21466 of 1981, referred to above and retrospective appointment of the applicant to the junior time-scale of pay in the IFS with effect from 1-10-1966 as IR; that the Special Leave Petition No.383 of 1986 filed by the G.O.I. before the Supreme Court, on W.A.No.1999 of 1985(filed in the High Court of Judicature, Karnataka) has been dismissed on 24-3-1987, as infructuous and therefore the directions given by the High Court of Judicature, Karnataka, have become final; that therefore there is no other ground, to deny his client

client, promotion to the super time-scale of pay in the IFS, as on the date his junior viz., K.G.M. was promoted to that time-scale of pay i.e., on 20-10-1984, according to the Government of Karnataka Notification at Annexure-E.

12. Shri S.M.Babu, learned Counsel for R-1(The State Government of Karnataka), approximate from hoise ment of the applicant to the junior time-scale of pay in the IFS as IR, with retrospective effect, from 1-10-1966. by its Notification dated 18-7-1986(Annexure-B), the State Government had sent a proposal on 10-11-1986, to the G.C.I, along with the relevant documents, for his confirmation in that time-scale of pay with effect from 1-10-1967, but the matter was still pending with the GOI which by their letter dated 4-8-1987, had intimated the State Government that *the fitness of the applicant for confirmation, had to be examined taking into account inter alia, the fact that a penalty had been imposed on him, for some grave irregularity, committed by him during the period of his probation in the IFS and that a final decision in the matter would be taken in due course.

According to Shri Babu, a departmental enquiry was instituted against the applicant, in respect of certain irregularities committed by him during the years 1967 and 1968, which had a bearing on his probationary period as IR, in the junior time-scale of pay in the IFS, as the State Government by its Order dated 13-11-1975 had

imposed a penalty on him, withholding two of his annual increments with cumulative effect, and this was an impediment to his confirmation as IR on completion of his probation and unless he was so confirmed, it was not possible, according to the rules, to consider him, for promotion to the super time-scale of pay in the IFS. The matter however, was under the consideration of the G.O.I, he said.

A further impediment, to the promotion of the 14. applicant, he said, was an enquiry pending against the applicant in the Karnataka Lokayukta (erstwhile Vigilance Commission), in connection with the irregularities alleged to have been committed by the applicant, during his tenure as Deputy Conservator of Forests, Kolar, from 7-12-1970 to 3-8-1972. Though a charge-sheet was served in this case, on the applicant, in 1972, he said, owing to certain administrative difficulties, it was not possible to complete the departmental enquiry so far. He pointed out, that the DPC had met on 24-2-1987, to consider the the of the applicant for promotion to the super timescale of pay in the IFS and had adopted the "sealed cover procedure, in accordance with the circular instructions f the G.O.I, in view of the departmental enquiry pending against the applicant and that a final decision in the matter, would be taken, no sooner than this enquiry was

15. Shri M.S. Padmarajaiah, learned Senior Standing Government Counsel, appearing for R-2(the GOI), more or less reiterated the stand taken by Shri Babu, as in para-13

concluded.

supra, and added, that the applicant was appointed to the junior time-scale of pay in the IFS, with effect from 1-10-1966 as IR, on probation, for a period of one year, in accordance with the provisions of Rule 3(1) of the IFS (Probation) Rules, 1966, and that his continuation beyond 30-9-1967 in the IFS, was subject to his completing his probationary period, to the satisfaction of R-2 and meriting confirmation thereafter. The matter he said, was under the consideration of R-2 and a decision thereon, would be taken shortly but the applicant had rushed prematurely to this Tribunal.for redress.

ment of Karnataka, had unilaterally promoted the applicant, to the senior time-scale of pay and selection grade in the IFS, without concurrence of the GOI and without fulfilment of the pre-requisites of satisfactory completion of the probationary period and confirmation thereafter, as explained in para 15 supra, and therefore the GOI disavowed responsibility for the action so taken by the State Government.

rajaiah, that the State Government of Karnataka had acted unilaterally, in regard to promotion of the applicant to the senior time-scale of pay and Selection Grade in the IFS, without obtaining the concurrence of the GOI, Shri Babu clarified, that in terms of Rule 6A of the IFS (Recruitment) Rules, 1966 (extracted in para-7 above),

and the guidelines dated 5-6-1978, drawn up by the Department of Personnel and Administrative Reforms (Services and Cabinet), Government of India, on the subject, the matter was well within the competence of the State Government and that it was not obligatory, that it should refer the matter to the Government of India, for its concurrence or approval, in this respect and therefore, the action taken by the State Government, was strictly in accordance with Rule 6A <u>ibid</u> and the guidelines aforementioned.

He further clarified, that according to

Rule 6A(3)(a) ibid, the State Government could

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withhold the appointment of an officer referred to in Rule 6A(1) <u>ibid</u>, to a post in the senior time-scale of pay in the IFS(i.e., the post of Deputy Conservator of Forests, in this case) till he was confirmed in the IFS or till he passed the departmental examina-Laying accent on the word "or", appearing in between the two pre-requisites stipulated in above Nfule, for appointment to a post in the senior timescale of pay in the IFS, Shri Babu argued, that the tate Government was not fettered in the exercise of its option, in regard to any of the two pre-requisites, in considering the case of the applicant for appointment to the above senior time-scale of pay. As the applicant had passed the departmental examination prescribed, and had thus fulfilled one of the prerequisites, the State Government deemed the applicant

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eligible for promotion, to the senior time-scale of pay in the IFS and promoted him accordingly with effect from 3-2-1972, by its Order dated without considering it necessary, that he should be confirmed in the IFS, for this purpose.

19. Elaborating, as to why the "sealed cover procedure" was adopted in the case of the applicant, only in regard to considering his promotion to the super time-scale of pay in the IFS and not to the senior time-scale of pay and selection grade, Shri Babu contended, that the question of adopting this procedure, while promoting the applicant, with effect from 3-2-1972, to the said time-scale of pay, did not arise, as no charge-sheet was framed on the applicant, in regard to any irregularity or misdemeanour as on that date and this he said, was in keeping with the principle enunciated by a Full Bench of the Hyderabad Bench of the Central Administrative Tribunal, in the decision rendered by it on 2-3-1987, in 1987(1)ATR 547 (VENKAT REDDY & ORS. -vs.- UOI & ORS.). Besides, he contended, that the guidelines dated 5-6-1978, formulated by the GOI referred to in para-17 supra, enjoined application of the "sealed cover procedure", only in the case of promotion to the super time-scale of pay in the IFS and not to the senior time-scale of pay or selection grade in the IFS.

20. As for not applying the "sealed cover procedure", while promoting the applicant with effect from 1-4-1982 to the selection grade in the IFS, Shri Babu sought to



advance his contention on the additional ground, that this promotion did not actually entail shouldering of higher responsibility.

- 21. We have heard this case for two days, namely, on 7-3-1988 and 9-3-1988 and given it our most anxious consideration. We have also examined carefully, the material placed before us. The following twin issues constitute the hub of the matter, on which the fate of the application hinges:
 - (i) Whether non-confirmation of the applicant in the junior time-scale of pay in the IFS at this distance of time i.e., after a lapse of nearly three decades, could be a hurdle to promote him to the super time-scale of pay in the IFS, particularly, when for the two stages of promotion immediately preceding, namely the selection time-scale of pay and the selection grade, this did not constitute a bar;
 - whether application of the "sealed cover procedure", could be adopted selectively under the rules, while considering his promotion to the super time-scale of pay, specially when it was dispensed with, while granting him promotion to the aforementioned two stages immediately preceding.



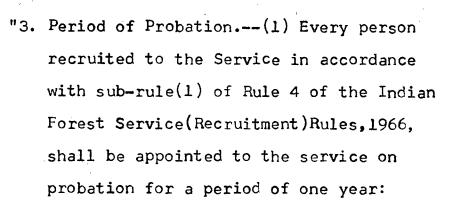
We shall proceed to examine these two main 22. issues in depth. We have in para 12 supra, narrated the contention of Shri Babu with reasons, as to why non-confirmation of the applicant in the junior timescale of pay in the IFS, did not act as an impediment, while he was considered for promotion to the senior time-scale of pay and the selection grade in the IFS on 3-2-1972 and 1-4-1972 respectively. laid stress on the unfettered discretion of the State Government, in choosing one of the pre-requisites stipulated in Rule 6A(3)(a) of the IFS(Recruitment) Rules, 1966, while promoting the applicant to the senior time-scale of pay. In exercising this discretion, the State Government, he said, felt satisfied, that the applicant was eligible for promotion to the said time-scale of pay, merely by virtue of the fact, that he had passed the prescribed departmental examination, even though he was not confirmed in the IFS. As for promotion of the applicant to the selection grade of the IFS, without his being confirmed in the IFS, Shri Babu's contention was, that this grade did not entail higher responsibility and as such, nonconfirmation in the IFS, was not considered a bar.

23. Shri Padmarajaiah, on the other hand contended, that the applicant could not have advanced in his career in the IFS, until he had completed his period of probation

to the satisfaction of R-2, in the junior time-scale of pay in the IFS and was confirmed thereafter. Since he had not done so, Shri Padmarajaiah asserted, that the applicant could not have been promoted to the senior time-scale of pay and selection grade in the IFS and the action taken by the State Government in so promoting the applicant, without consulting R-2, was not in order.

24. The applicant was appointed on 18-7-1986

(Annexure-B) by the G.O.I. in the junior time-scale of pay in the IFS as IR, under Rule 4(3A)(1) of the IFS(Recruitment)Rules, 1966 on probation, with effect from 1-10-1966 respectively. According to Shri Padma-rajaiah, his probation and confirmation in the IFS is are governed by Rules 3 and 4 of the IFS (Probation) Rules, 1968 respectively. These Rules are extracted below for ease of reference:



Provided that the Central Government may, on the recommendation of the State Government, dispense with the period of probation of a person, who prior to his recruitment to the Service, was holding substantively the post of or above the





rank of Conservator of Forest or its equivalent.

(2) Every person recruited to the service in accordance with the Indian Forest Service(Appointment by Competitive Examination) Regulations, 1967 or the Indian Forest Service(Released - Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1968 shall be appointed to the Service on probation for a period of three years:

Provided that any period of training for Diploma Course in Forestry at the Institute or in any other Institution recognised by the Central Government as equivalent thereto when followed by appointment to a gazetted post in State Forest Service may be counted towards the period of probation on the recommendation of the State Government.

(3) Every person recruited to the Service in accordance with the Indian Forest Service (Appointment by Promotion)Regulations, 1966, shall be appointed to the Service on Probation for a period of one year:

Provided that in the case of any person so recruited any period for which he has been appointed to a cadre post may, having regard to his performance in such post, be counted towards the period of probation:

Provided further that the Central Government may, in exceptional circumstances of any case, after consulting the Commission, reduce the period of probation.



- (4) The Central Government may, if it so thinks fit in any case or class of cases extend the period of probation subject to the conditions, that
 - (a) the total period upto which a person recruited to the service referred to in sub-rule(i) or sub-rule(3) may be kept on probation, shall not ordinarily exceed two years; and
 - (b) the total period upto which a person recruited to the service referred to in sub-rule(2) of sub-rule(3) may be kept on probation, shall not ordinarily exceed six years.
- (4-A) Notwithstanding anything contained in sub-rule (4) if during the period of probation, a probationer is placed under suspension, or disciplinary proceedings are contemplated, or started against him, or an investigation, inquiry or trial relating to a criminal charge is pending against him, the period of his probation may be extended for such period as the Central Government may think fit in the circumstances of the case.
- (5) In this rule, 'cadre post' has the same meaning as in clause (b) of Rule 2 of the Indian Forest Service (Cadre) Rules, 1966.
- 4. Confirmation. Where a probationer has completed his period of probation to the satisfaction of the Central Government, he shall subject to the other provisions of these rules, be confirmed in the Service at the end of his period of probation."



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According to Rule 3(3) ibid, the normal period of probation is one year. Rule 3(4) ibid. provides for extension of probation, subject to the conditions stipulated therein and ordinarily, this would not exceed 2 years in the case of the applicant. Rule 3(4-A) <u>ibid</u>, however further stipulates <u>inter</u> alia that notwithstanding anything contained in Rule 3(4) ibid the period of probation may be extended for such period, as the Central Government may deem fit in the circumstances of the case, if during the period of probation, the probationer is placed under suspension or disciplinary proceedings are contemplated or started against him. The period of probation in the ordinary course, should have come to an end, after one year i.e., by 30-9.1967. Shri Padmarajaiah submits that the question of satisfactory completion of the probationary period, by the applicant, in the junior time-scale of pay in the IFS and of his confirmation thereafter is still under consideration of R-2, as he had committed certain irregularities during the years 1967 and 1968, overlapping with and proximate to the period of probation for which he was penalised.. The reply filed by R-1 shows that the State Government had by its Order dated 13-11-1975, imposed the penalty of withholding two increments of the applicant, with cumulative effect. The effective period of this punishment, is seen to have expired on 12-11-1977. G.O.I. does not seem to have extended the period of probation

so far, in terms of Rule 3(4-A) <u>ibid</u>, in the context of the punishment.

The departmental enquiry instituted against the applicant in 1972, does not seem to have progressed any further, even though more than a decade and a half has elapsed, giving rise to an irresistible impression, that the administration is virtually mired in immobility, complacent in the feeling, "do not decide, let things Even if the period of one year of probation is to be reckoned, with effect from 18-7-1986(Annexure-B) i.e., the date from which the applicant was appointed to the junior time-scale of pay in the IFS as IR, respectively from 1-10-1966, on probation, the probationary period already expired on 17-7-1987. as 8 months have since elapsed and the G.O.I. seem to be still cogitating as whether to decide that the applicant has satisfactorily completed the period of probation and that he deserves to be confirmed in the IFS. The punishment imposed on the applicant, in 1975, in regard to the irregularity said to have been committed by him, during and proximate to the period of his propation (i.e., 1966-1968) is seen to have effectively ceásed from 12-11-1977. By efflux of considerable time -more than a decade and a half -- the other departmental enquiry instituted against the applicant in 1972, has almost become a nullity, for want of action and in view

of the levity with which it has been treated.

- 27. Besides, the applicant was promoted by R-1 to the senior time-scale of pay and the selection grade in the IFS, with effect from 3-2-1972 and 1-4-1982 respectively, dispensing with the need of confirmation in regard to the former, in accordance with Rule 6A(3) of the IFS (Recruitment) Rules 1966, (extracted in para-7 supra) exercistregits discretion. The contention of Shri Padmarajaiah, that R-1 should have obtained prior concurrence of R-2 in the matter, does not seem to be supported by the above Ruleg.
- 28. For the following main reasons, we hold, that the applicant should have been confirmed in the IFS with effect from 1-10-1967:
 - (i) His probationary period in the ordinary course, came to an end on 30-9-1967, according to Rule 3(3) of the IFS(Probation) Rules, 1968, considering that he was appointed to the junior time-scale of pay of the IFS as IR retrospectively, with effect from 1-10-1966;
 - (ii) This probationary period was not extended by R-2 in accordance with Rule 3(4-A) <u>ibid</u>;
 - (iii)He was punished as late as in 1975, for his lapses and irregularities, alleged to have been connected with 1967 and 1968.



The next issue to be resolved is, whether the "sealed cover procedure" could be applied by R-1 selectively, only while considering the promotion of the applicant to the super time-scale of pay in the IFS, after having dispensed with the procedure, while promoting him to the earlier stages of senior time-scale of pay and selection grade in the IFS. In this respect, Shri Babu relied on the guidelines dated 5-6-1978, formulated by the Department of Personnel and Administrative Reforms (Services and Cabinet), GOI, the relevant portion of which, is extracted below:

"Sub: Indian Forest Service - Appointment to Senior Scale, Selection Grade and Super time scale - Guidelines regarding -Issues.

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ORDER NO.DPAR 17 SFP 77, Bangalore, dated the 5th June, 1978.

In Government Orders dated 18-3-1976 and 18-10-1976 cited above, specific guidelines have been laid down for regulating the promotion/selection of the members of the I.A.S./I.P.S. to various grades of the Services. But such guidelines have not been prescribed in respect of Indian Forest Service posts. With a view to securing uniformity of procedure in these matters in respect of all the All India Services, the question of establishing a suitable machinery and formulating guidelines for assessing suitability of members of the Indian Forest Service for promotion to the Senior Scale, Selection Grade and Super-time Scale posts was

under consideration of Government. It has now, therefore, been decided that, apart from setting up Screening Committees, specific guidelines should be laid down for regulating the promotion of the members of the Indian Forest Service, to various Grades of the Service.

- 2. Accordingly, the following Orders are
 issued:
 - I. Appointment of Officers in the Junior scale to Senior Scale posts.

The Secretary to Government in charge of the Forest Department shall evaluate the performance of the members of the Indian Forest Service in the Junior Scale for deciding their suitability for promotion to the Senior Scale posts.

II. Promotion to the Selection Grade:

A Committee consisting of the Chief Secretary to Government, the Commissioner and Secretary in charge of Forest Department and the Chief Conservator of Forests(General), Bangalore, shall screen members of the Indian Forest Service in the Senior Scale for promotion to the Selection Grade on the basis of merit with due regard to seniority.

- III. Promotion to Super-time Scale posts of and above the rank of Conservator of Forests:
- 1. Composition of the Screening Committee
 will be as follows:

For promotion to the posts of Conservator of Forests and other Equivalent posts:—— as also for promotion to posts above the rank of Conservator of Forests:—



- i) Chief Secretary to Government.
- ii) Secretary to Government in-charge of Forest Department.
- iii) Chief Conservator of Forests(General).

2. Zone of consideration:

The zone of consideration for promotion to the post of (i) Conservator of Forests and other equivalent posts shall consist of all the members of the Service who have completed 16 years of service, the period of 16 years being counted from the year of allotment assigned to the concerned member of the Service(in computing the years of service period not exceeding two years during which an Officer has undergone —

- (a) Training in Forestry in the F.R.&C, Dehradun; or
- (b) such other Training Course in other Institutions as may be approved by the Government of India shall be included):

and (ii) for the posts above the rank of Conservator of Forests — five years of service as Conservator of Forests or in equivalent post(s).

IV. Method of selection:

- (i) Selection should be based on merit with due regard to seniority as provided in sub-rule(3) of Rule 3 of the Indian Forest Service(Pay)Rules, 1968.
- (ii) Suitability of Officers to hold supertime scale posts shall be judged by evaluating their character roll record as a whole, and general assessment of their work.
- (iii) An officer against whom a Vigilance or Departmental enquiry has been started, after



the changes have been <u>prima*facie</u> established in a preliminary enquiry, should also be assessed and the assessment placed in a sealed cover and the question of his inclusion in the Panel should be considered when the result of the enquiry is known.

- (iv) The reasons for supersession shall be indicated in the case of Officers who are not included in the panel.
- (v) An officer who has not been included in the Panel in the first instance, shall be eligible for reconsideration after earning two more reports.
- (vi) Special review shall be done in cases where adverse remarks in the Officers' annual confidential reports are expunged subsequently as a result of their representations."
- 30. Shri Babu contended, that according to these guidelines, the sealed cover procedure was applicable, only in regard to promotion to the super time-scale of pay and selection grade in the IFS. This does not seem to accord with the context, object and collocation of the above guidelines and the general congruity with the concept or object, these guidelines intend to articulate. The reasoning of Shri Babu, that the "sealed cover procedure" could not be adopted, at the time the applicant was promoted with effect from 3-2-1972, to the senior time-scale of pay in the IFS, because the above guidelines dated 5-6-1978 of the GOI, were not in existence at that time, is disingenuous, as this promotion

was given retrospective effect, by the State Government by their Order dated 21-2-1987, when the above guidelines were operative. The contention of Shri Babu. that the "sealed cover procedure" was not adopted, when the applicant was promoted to the selection grade retrospectively on 1-4-1982, because the post did not entail added responsibility is specious, as the very decision of the Central Administrative Tribunal in a Full Bench (Hyderabad) on 2-3-1987 in K.C.VENKAT REDDY & ORS v. UOI & ORS, relied upon by Shri Babu, lays down, that the "sealed cover procedure" also applies to promotion to the selection grade. It is therefore clear, that the "sealed cover procedure", is applicable to all the above three stages of promotion viz., the senior time-scale of pay, selection grade and the super timescale of pay in the IFS.

31. Shri Babu stated, that the case of the applicant has been examined by the Departmental Promotion Committee (DPC) on 24-2-1987, in accordance with the aforementioned guidelines dated 5-6-1978 from the GOI, for promotion to the super time-scale of pay in the IFS and that the decision has been kept in a "sealed cover", according to the procedure prescribed and that the matter would be finalised, when the departmental inquiry instituted against the applicant in 1972 is concluded. It is disquieting to note, that this departmental enquiry is pending almost ad infinitum, for over a decade and a half. As a result, the gravity of the charges in this enquiry, tends to be whittled down by inordinate efflux

of time, in view of the maxim, that law dislikes delay - lex reprobat moram. The respondents have not advanced any satisfactory reason for this abnormal delay, which needs to be deprecated. We are satisfied, that this long pending and almost "fossilised" departmental enquiry, does not merit continuance and should therefore we given a quietus. We direct accordingly.

32. In the result, we make the following order:

ORDER

- i) The applicant be confirmed in the IFS with effect from 1-10-1967.
- ii) The applicant be promoted to the super time-scale of pay in the IFS, with effect from 20-10-1984 i.e., the date from which his junior, namely Shri K.G.Maharudrappa was so promoted.
- iii) Since the applicant has not actually shouldered higher responsibility, in the super time-scale of pay in the IFS, he shall not be entitled to arrears of pay, but his pay in this time-scale of pay, would be regulated by granting him the increments due, from 20-10-1984, till the date he is actually entrusted with the responsibility of the post in the said time-scale of pay.





- iv) This order be complied with, within a period of two months from the date of its receipt.
 - v) No order as to costs.
- 33. In the result, the application is allowed in the above terms.

(L.H.A. REGO) ". >. 988 MEMBER(A) Sal-

15.2-8.8

(CH.RAMAKRISHNA RAO)
MEMBER(J)



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TRUE COPY

SECTION OFFICER TRIBUTAL ADMINISTRATIVE TRIBUTAL ADDITIONAL BENCH

DANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), II Floor, Indimanagar, Bangalore- 560 038.

Dated: 15 Mar 88

5. M/s. All India Reporter,

6. Services Law Reporter,

Chandigarh- 160 019.

108, Sector 27-A,

Congressnagar,

Nagpur.

To

- 1. Shri.Sanjeev Malhotra, All India Services Law Journal. Hakikat Nagar, Mal Road, New Delhi- 110 009.
- 2. Shri R. Monket esh Probles Member. Editorial Committee. Administrative Tribunal Reporter. 57-Lower Parace Grehards, Post Box No-1518 Delhi-llooo6. Венделого 560 903.
- 3. The Editor, Administrative Tribunal Cases. C/o. Eastern Book Co., 34, Lal Bagh, Lucknow- 226 001.
- The Editor, Administrative Tribunal Law Times, 5335, Jawahar Nagar, (Kolhapur Road), Delhi- 110 007.

Sir,

I am directed to forward herewith a copy of the under mentioned order passed by a Bench of this Tribunal comprising of Hon'ble Mr. Ch. Ramakrishna Rao Hins Chairman/ Member(J) and Hon'ble Mr. L.H.B. Rage with a request for publication of the order in the Journals.

Order dated 11.3.88 passed in A.Nog. 280/87(F)

Yours faithfully,

DEPUTY REGISTRAR(J).

Copy with enclosure forwarded for information to:

- The Registrar, Central Administrative Tribunal, Principal Bench, Faridkot House, Copernicus Marg, New Delhi- 110 001.
- The Registrar, Central Administrative Tribunal, Tamil Nadu Text Book Society Building, D.P.I.Compounds, Nungambakkam, Madras- 600 006.
- The Registrar, Central Administrative Tribunal, C.G.O.Complex, 234/4, AJC Bose Road, Nizam Palace, Calcutta— 700 020.
- 4. The Registrar, Central Administrative Tribunal, CGO Complex(CBD), 1st Floor, Near Kankon Bhawan, New Bombay- 400 614.
- 5. The Registrar, Central Administrative Tribunal, 23-A, Thorn Hill Road, Allahabad. 211 001.
- 6. The Registrar, Central Administrative Tribunal, 5.C.0.102/103, Sector 34-A, Chandigarh.
- The Registrar, Central Administrative Tribunal, Rajgarh Road, Off Shilong Road, Guwahati- 781 005.
- 8. The Registrar, Central Administrative Tribunal, Kandamkulathil Towers, 5th & 6th Floor, Opp.Maharaja College, M.G.Rd., Ernakulam, Cochin-682001.
- The Registrar, Central Administrative Tribunal, CARAVS Complex,
 Civil Lines, Jabalpur(MP).
- 10. The Registrar, Central Administrative Tribunal, 88-A B.M.Enterprises, Shri Krishna Nagar, Patna- 1.
- 11. The Registrar, Central Administrative Tribunal, C/o.Rajasthan High Court, Jodhpur (Rajasthan).
- 12. The Registrar, Central Administrative Tribunal, New Insurance Building Complex, 6th Floor, Tilak Road, Hyderabad.
- 13. The Registrar, Central Administrative Tribunal, Navrangpura, Near Sardar Patel Colony, Usmanpura, Ahmedabad.
- 14. The Registrar, Central Administrative Tribunal, Dolamundai; Cuttak- 753001.

Copy with enclosure also to:

- 1. Court Officer (Court I)
- 2. Court Officer (Court II)

(R.V. Wonkade Reddy)

OPEputy Registrar(J).

de

BEFORE THE KAR HATAKA ADMINISTRATIVE TRIBUNAL, BANGALORE

APPLICATION NO.

280 of 1987

IN

WRIT PETITION NO.

Between:

B.R. Armaji Race



APPELLANT/S

And:

State and another

RES. PONDENT/S

MEMO

Statement / I.A. for Vacating of

Memo for Disposal / Memo for posting in the above Application is filed herewith in Triplicate along with the acknowledgment for having served them on the opposite counsel.

Place: Bangalore

Dated: 31-5-88

Advocate for Respondent/s

gyt/* 16388.

IN THE CENTRAL AIMINISTRATIVE TRIBUNAL, AT BANGALORE. APPLICATION NO: 280/87

BETWEEN

B.R. ANNAJI RAO

APPLICANT

AND

STATE AND ANOTHER

RESPONDENTS

SECTION 151 OF THE CODE OF CIVIL PROCEDURE

The respondent submit that this Hon'ble Tribunal by its order dated 11.3.1988, has allowed the application and has granted two months time to implement the order of the tribunal.

The respondent respectfully submits that the time limit of two months granted by the tribunal to implement the decision is not sufficient, as the State Government has to correspondence with the U.P.S.C. and Government of India in the matter. In order to do so, the respondents required some more time. Under these circumstances, the respondent respectfully submits that a total period of four months may be granted from the date of receipt of the order of this tribunal to comply with the decision of this Hon'ble tribubal.

3. WHREFORE, the respondent respectfully submits that this Hon'ble tribunal may please to extend time by

me.....2/-

another two months to comply with the orders passed by this Hon'ble tribunal in the interest of justice.

DATED: 13-5-1988 Barrow

RESPONDEN TS

V E R I F I C A T I O N

I. She G. Ramedor Wells Single Soul
aged about. S. Jean. Working in the office of the

Kameloke Soul Seriarist

do hereby solemnly verify that what is stated above is true to the best of my knowledged-based on records.

RESPONDENTS

SHA*.

ACKNOWLEDGMENT

Advocate.

Bench

Received a copy of the loply Statement/Application of Counter Affidavit/Hemo in Application No. 280 1987

on the file of the Karnataka Administrative Tribunal

from the Advocate-General for Karnataka, Bangalore.

Place: Bangalore.

Dated: Advocate for Applicant.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated : 10 JUN 1988

IA I IN	APPLICATION NO.	280	/ 87(F
	W.P. NO.		

Applicant(s)

Shri B.R. Annaji Rao

To

Respondent(s)

V/s The Secretary, Food

The Secretary, Food & Forest Dept, Govt. of Karnataka & another

- Shri B.R. Annaji Rac Deputy Conservator of Forests Social Forestry Division Gulberga
- Shri M.Narayana Swamy Advocata
 844 (Upstairs)
 Vth Block, Rajajinagar Bangalore - 560 010
- 3. The Secretary
 Govt. of Karnataka
 Food & Forest Department
 M.S. Building
 Dr Ambedkar Veedhi
 Bangalore 560 001
- 4. The Secretary
 Ministry of Environment & Forests
 Govt. of India
 Paryavaran Shavan
 Lodi Road
 New Delhi 110 003

- 5. Shri S.M. Babu
 State Govt. Advocate
 C/o Advocate General (KAT Unit)
 Commercial Complex(BDA)
 Indiranagar
 Bangalore 560 038
 - Shri M.S. Padmarajaiah Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SXAX/INTERIORSER
passed by this Tribunal in the above said application(s) on 3-6-88

More Sell

Encl : As above

DEPUTY REGISTRAR
(JUDICIAL)

In the Central Administrative Tribunal Bangalore Bench, Bangalore

B.R. Annaji Rao

I.A. No.1 in A.No. 280/87.

The Secy, Govt. of Karnataka, Food & Forest Dept. & another

M. Narayana Swamy

Order Sheet (contd)
S.M. Babu & M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
		<u>KSPVC</u> /PSM(A) 3.6.1988.
		Orders on I.A.No.1 (Application for extension of time):
	:	In I.A.No.1, respondent No.1 has sought for extending the time granted by this Tribunal on 11.3.1988 by another 2 months, on the ground that the matter had to be processed in consultation with the UPSC.
		I.A. No.1 is opposed by the applicant.
		Shri S.M. Babu, learned Government advocate, appearing for respondent No.1, contends that the facts and circumstances stated in I.A. No.1 justify the extension of time by another two months.
		Shri M. Narayanaswamy, learned counsel for the applicant, contends that sufficient time had been granted by this Tribunal and there is no justification to grant any further extension of time.
	ADMINISTRATILE RICCARDOLLARION AND ADMINISTRATIVE R	We are of the view that the facts and circumstances stated by respondent No.1 justify the grant of a reasonable time. We are of the view that on the facts and circumstances of the case, it is reasonable to grant one more month's time to comply with the order made by this Tribunal on 11.3.1988. We, therefore, allow I.A. No.1 and grant one more month's time
	a ANG II	from this day for complying with the directions made in favour of the applicant on 11.3.1989.
	TRUE COPY	I.A. No.1 is disposed of in the above terms.

óms.

member(A)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE